

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No.141 of 1996 In
O.A. No. 1441 of 1995

NEW DELHI THIS THE ~~13th~~ DAY OF ~~JULY~~^{June}, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

- 1. Kumari Pooja Sharma
- 2. Smt. Rama Sharma
(Both Resident of Quarter
No.182-B/4, Typie-I,
Basant Lane, Paharganj,
New Delhi. ..Review Applicants

Versus

Union of India through:

- 1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
- 2. The Divisional Railway Manager,
Northern Railway,
State Entry Road.
New Delhi.
- 3. The Divisional Superintending Engineer,
Northern Railway,
DRM Office,
New Delhi. ...Respondents

ORDER BY CIRCULATION

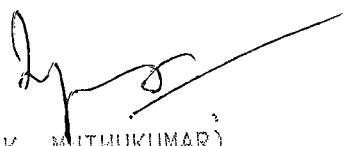
Hon'ble Mr. K. Muthukumar, Member (A)

In this Review Application the applicant seeks a review of the order passed in O.A. 1441 of 1995. He points out that in para 7 of the order, there has been an error inasmuch as it was observed therein that, according to the provision for regularisation of accommodation, the accommodation can be regularised within a period of 12 months from the date of death or retirement of the Government servant, as the case may be, whereas, according to him, the Railway Board's instructions of July, 1966 provide for maximum period of retention as 4 months on the death of the Railway servant. The period of

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.2.

12 months was with reference to the position as pointed out by the respondents in their reply at 4.1 wherein they have referred to the Railway Board's subsequent circulars dated December, 1982 and March, 1991 in para 4.1. Be that as it may, as stated in the aforesaid para 7 of the judgment by way of obiter dicta, that this period of 12 months is provided perhaps due to the fact that the period of retention of accommodation was 12 months within which period if the dependent seeks and gets an appointment, can be regularised on ad hoc/out-of-turn basis. There is, therefore, no error or omission apparent on the face of the record. The applicant has referred to the decisions in Ms. Pinki Rani Vs. U.O.I. & Others, Vol.2 (1987) ATLT page 305 and Smt. Indrasan Devi & Anotgher Vs. U.O.I. and Others, ATJ. 1995 (2) 478, which have already been dealt with in my judgment. The Review Applicant cannot bring in fresh grounds or pleadings in the Review Application. The Review Application is, therefore, rejected.


 (K. MUTHUKUMAR)
 MEMBER (A)

Rakesh